

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
IB-448/ND/2020**

Under Section: 9 of IBC.

In the matter of:

Prabhatam Advertising Pvt. Ltd. ... **Applicant**

Vs

Panoptes India Pvt. Ltd. ... **Respondent**

Order delivered on 27.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sunil Chaudhary, Adv.
Mr. Dhananjay Kumar Sinha, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 14.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

VAISHALI

